

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Interlocutory Application No. 88 of 2023

**in
Petition No. 313/TT/2020**

- Subject** : Application on behalf of the Applicant/Power Grid Corporation of India Limited under Regulations 103-A and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking clarification/correction in tariff order dated 31.1.2021 in Petition No. 313/TT/2020.
- Date of Hearing** : 20.12.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited & Ors.
- Parties Present** : Shri Palla Monga, Advocate, PGCIL
Shri Vijay Deora, Advocate, PGCIL

Record of Proceedings

Learned counsel for the Applicant/ Petitioner (Power Grid Corporation of India Limited) submitted that by way of the present Interlocutory Application (IA), the Applicant seeks correction of certain arithmetical errors in an order dated 31.1.2021 in Petition No.313/TT/2020 under Regulations 103-A and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 in the capital cost as on COD of Asset-A1 and in Additional Capital Expenditure (ACE) with respect to Assets-A1 to A7 on account of undischarged IDC as on COD.

2. The Commission, vide order dated 24.9.2016 in Petition No. 58/TT/2015, determined the tariff of Assets-A1 to A7 for the 2014-19 period and vide order dated 31.1.2021 in Petition No.313/TT/2020, tried up the transmission tariff of the 2014-19 period and determined the tariff for the 2019-24 period.



3. After hearing the Applicant/ Petitioner, the Commission directed that notice of the IA be issued to the Respondents on maintainability. The Commission directed the Respondents to submit their reply to the IA by 19.1.2024 with an advance copy to the Applicant/Petitioner, who may file its rejoinder, if any, by 29.1.2024. The Commission further directed the parties to complete the pleadings within the time specified and observed that no extension of time would be granted.

4. The IA will be listed for hearing on 21.2.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

